RAJYA SABHA

for examination and report. The recommendations made in the report of the Standing Committee are being examined.

Upliftment of minority communities

637. SHRI MOTIUR RAHMAN: Will the Minister of MINORITY AFFAIRS be pleased to state the details of the action taken to uplift the status of minority communities regarding their educational, social-welfare, economical and employment status etc. before and after the receipt of Sachar Committee Report, in Bihar and other parts of the country?

THE MINISTER OF MINORITY AFFAIRS (SHRI A.R. ANTULAY): In June, 2006, the Prime Minister's new 15 Point Programme for the Welfare of Minorities has been announced which provides for enhancing opportunities for education, equitable share in economic activities and employment; improving the conditions of living of minorities, and wherever possible, earmarking of 15% of targets and outlays under various schemes for minorities. This programme is for the entire country.

increasing incidents among minority community

†638. SHRI JANESHWAR MISHRA: SHRI BRIJ BHUSHAN TIWARI:

Will the Minister of MINORITY AFFAIRS be pleased to state:

(a) whether Government are aware of the fact that incidents related to extravagance and dowry in marriages, and also female foeticide are on the rise among the minority community;

(b) whether Government are aware of the reports submitted by the Muslim Personal Law Board and Bhartiya Janwadi Mahila Samiti in this regard;

(C) if so, the salient features thereof;

(d) whether any action plan has been prepared by his Ministry to remove the evils prevailing in minority community; and

(e) if so, the details thereof?

[†]Original notice of the question was received in Hindi.

[6 March, 2007]

THE MINISTER OF MINORITY AFFAIRS (SHRI A.R. ANTULAY): (a) The National Crime Records Bureau (NCRB) maintains data pertaining to cases registered under the Dowry Prohibition Act and female foeticide. The number of cases under the Dowry Prohibition Act showed a rise from 2684 in 2003 to 3592 in 2004 but fell to 3204 in 2005. The number of cases registered for female foeticide rose from 57 in 2003 to 86 in 2004 and was the same for 2005. The NCRB does not maintain dis-aggregated community-wise data on such cases.

(b) No, Sir.

(c) to (e) Questions do not arise.

Tribal land in Chhattisgarh

639. MS. MABEL REBELLO: Will the Minister of MINORITY AFFAIRS

be pleased to state:

(a) whether section 170 (b) of Revenue Act has been made applicable only and selectively to lands owned by 250 odd christian organizations owned and managed by tribals and for benefits of tribals, in Jasspur district of Chhattisgarh;

(b) what happens to tribal land owned by non-tribals who are using the same for commercial purposes and also very often for exploitative purposes;

(c) when will Government of Chhattisgarh return the tribal lands taken over by such non-tribals; and

(d) the reasons for the State Government being so harsh selectively with the minority organizations, who have done tremendous amount of service from pre-Independencedays?

THE MINISTER OF MINORITY AFFAIRS (SHRI A.R. ANTULAY): (a) to (d) The information is being collected.

Investment in renewable energy sector

640. SHRIMATI N.P. DURGA: Will the Minister of NEW AND RENEWABLE ENERGY be pleased to state:

(a) the progress of Special Purpose Vehicle proposed by Government